

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ६५]

गुरुवार, सप्टेंबर २७, २०१८/आश्विन ५, शके १९४०

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असाधारण क्रमांक १३५ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2018, (Mah. Ord. XX of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT, Secretary (Legislation) to Government, Law and Judiciary Department.

(Translation in English of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2018, (Mah. Ord. XX of 2018), published under the authority of the Governor).

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 27th September 2018.

MAHARASHTRA ORDINANCE No. XX OF 2018.

AN ORDINANCE

further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend III of the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial LIX of 1949.

1949. Mah. XL

of 1965.

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

CHAPTER I

PRELIMINARY.

Short title and commence-

- 1. (1) This Ordinance may be called the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar ment. Panchayats and Industrial Townships (Amendment) Ordinance, 2018.
 - (2) It shall come into force at once.

CHAPTER II

AMENDMENTS TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amendment of III of 1888.

- 2. In section 5B of the Mumbai Municipal Corporation Act (hereinafter in this III of section 5B of Chapter referred to as "Mumbai Corporation Act"),-
 - (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
 - (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
 - (c) after the second proviso, the following proviso shall be added, namely:-

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of Mah. the Mumbai Municipal Corporation, the Maharashtra Municipal Ord. Corporations and the Maharashtra Municipal Councils, Nagar XX of Panchetyats and Industrial Townships (Amendment) Ordinance, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

Amendment of section 37 of III of 1888.

- 3. In section 37 of the Mumbai Corporation Act, in sub-section (2A),—
- (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (c) after the second proviso, the following proviso shall be added, namely:-

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of Mah. the Mumbai Municipal Corporation, the Maharashtra Municipal Ord. Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* XX of and Industrial Townships (Amendment) Ordinance, 2018, the period of ²⁰¹⁸. "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

Amendment of LIX of 1949.

- 4. In section 5B of the Maharashtra Municipal Corporations Act (hereinafter LIX of section 5B of in this Chapter referred to as "Maharashtra Corporations Act"),— 1949.
 - (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from the 7th April 2015;

- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (c) after the second proviso, the following proviso shall be added, namely:-

Mah. Ord. XX of 2018.

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Ordinance, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

5. In section 19 of the Maharashtra Corporations Act, in sub-section (1B),— Amendment of

- (a) in the first proviso, in clause (ii), for the words "six months" the words section 19 of "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (c) after the second proviso, the following proviso shall be added, namely:-

Mah. Ord. XX of 2018

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Ordinance, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965.

Mah. XL

6. In section 9A of the Maharashtra Municipal Councils, Nagar Panchayats Amendment of of 1965. and Industrial Townships Act, 1965 (hereinafter in this Chapter referred to as "Municipal Councils Act"),—

section 9A of Mah. XL of 1965.

- (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
 - (c) after the second proviso, the following proviso shall be added, namely:-

Mah. Ord. XX of 2018.

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Ordinance, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

Amendment of section 51-1B of Mah. XL of 1965.

- 7. In section 51-1B of the Municipal Councils Act,—
- (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th April 2015;
- (c) after the second proviso, the following proviso shall be added, namely:-

"Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Mumbai Municipal Corporation, the Maharashtra Municipal Mah. Corporations and the Maharashtra Municipal Councils, Nagar Panchayats Ord. and Industrial Townships (Amendment) Ordinance, 2018, the period of XX of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

CHAPTER V

MISCELLANEOUS

Saving as to

Nothing in this Ordinance shall affect the elections conducted by the State certain Election Commission for conducting the elections or any programme declared by it therefor, prior to the date of commencement of the Mumbai Municipal Corporation, Mah. the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Ord. Nagar Panchayats and Industrial Townships (Amendment) Ordinance, 2018, for XX of filling up the resultant vacancy in view of the provisions of section 5B or sub-section (2A) of section 37 of the Mumbai Municipal Corporation Act, section 5B or III of sub-section (1B) of section 19 of the Maharashtra Municipal Corporations Act, 1888. section 9A or section 51-1B of the Maharashtra Municipal Councils, Nagar LIX of Panchayats and Industrial Townships Act, 1965, as it stood prior to such date of commencement.

Mah. XL of 1965.

Saving as to certain disqualification.

Any person, who has obtained the Caste Certificate and validity certificate but has not filed such certificate prior to the date of commencement of this Ordinance, shall not be deemed to be disqualified under the provisions of the relevant Municipal law, if he submits such certificate within a period of fifteen days from the date of commencement of this Ordinance:

Provided that, the provisions of this section shall not apply where the State Election Commission has already prior to the date of commencement of this Ordinance held elections to fill the vacancy of such person or declared the programme for holding of such election.

Power to remove difficulty.

- 10. (1) If any difficulty arises in giving effect to the provisions of the Mumbai III of Municipal Corporation Act, the Maharashtra Municipal Corporations Act or, as the 1888. case may be, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial LIX of Townships Act, 1965, as amended by this Ordinance, the State Government may, Mah. XL as the occasion arises, by an Order published in the Official Gazette, give such of 1965. directions not inconsistent with the provisions of the said Acts as amended by this Ordinance, as may appear to it to be necessary or expedient for the purpose of removing the difficulty.
- (2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

STATEMENT

Section 5B of the Mumbai Municipal Corporation Act (III of 1888), section 5B the Maharashtra Municipal Corporations Act (LIX of 1949) and section 9A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965), provides that, every person desirous of contesting election to a seat reserved for person belonging to Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Classes of citizens, shall submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah.XXIII of 2001) and the rules made thereunder.

- 2. The said sections have been amended by Maharashtra Act No. XIII of 2015 with effect from the 7th April 2015, which permits the candidate to submit, alongwith the nomination papers for election to a reserved seat, a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and an undertaking that he shall submit, within a period of six months from the date of his election, the Validity Certificate issued by the Scrutiny Committee.
- 3. The Caste Scrutiny Committees are overburdened with the task of issuing the validity certificates and this results in difficulties for the elected candidates to obtain the Caste Validity Certificate. In view of the provisions of the relevant Municipal law, in case the elected candidate fails to produce the validity certificate, within a period of six months from the date of his election, his election shall stands to be terminated retrospectively and shall stands disqualified for holding the post.
- 4. To ensure that the elected candidates who have already obtained the Caste Certificate and the Validity Certificate would not be disqualified merely because of failure to produce the Caste Validity Certificate issued by the Caste Scrutiny Committee in time as per the undertaking furnished by him, it is considered expedient to provide for further extension of six months to the elected candidates for submitting such certificate. In view of this, it is expedient to suitably amend section 5B of the Mumbai Municipal Corporation Act (III of 1888), and of the Maharashtra Municipal Corporations Act (LIX of 1949) and section 9A of the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (Mah. XL of 1965), retrospectively, i.e. the date of commencement of the Maharashtra Act No. XIII of 2015.

It is also considered expedient to make similar provisions in respect of elected Mayors of the Municipal Corporations or, as the case may be, the Presidents of the Municipal Councils or *Nagar Panchayats*.

In view of such amendments, with retrospective effect, it is expedient to incorporate the suitable saving provisions and also the provision for removal of difficulty, which may arise in giving effect to the provisions of the said Acts, due to the proposed amendment.

For achieving the above purposes, the relevant Municipal Laws are amended, suitably.

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5. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act (III of 1888), the Maharashtra Municipal Corporations Act (LIX of 1949) and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, dated the 26th September 2018.

Cн. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DR. NITIN KAREER,
Principal Secretary to Government.